

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

93/ND/2017

In the matter of :

Renaissance Advanced Consultancy Ltd

... PETITIONER

SECTION :

Under Section 66

Order delivered on 11.5.2018

Coram :

(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Rajeev Kumar, Advocate
For the Respondent/Corporate Debtor :
For the Intervener : Mr. C. Balooni, Co. Prosecutor of RD (N)

ORDER

Learned Counsel for the petitioner as well as Ld. Company Prosecutor for RD are present. In order to better clarify this Tribunal about the Shareholders of the Company prior and subsequent to the passing of Resolution in filing of this petition for reduction of capital, let the comparative chart be filed on or before the next date of hearing along with affidavit and the matter is fixed on 25.5.2018.

List on 25.5.2018.

Sd- 

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd- 

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit